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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
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विधि और न्याय मंत्रालय

(विधि कार्य विभाग)

अधिसूचना

नई दिल्ली, 28 दिसम्बर, 2005

का.आ. 1826(अ).—केन्द्रीय सरकार, राष्ट्रीय कर अधिकरण अधिनियम, 2005 (2005 का 49) की धारा 1 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, 28 दिसम्बर, 2005 को उस तारीख के रूप में नियत करती है, जिसको उक्त अधिनियम प्रवृत्त होगा।

[फा. सं. ए-11012/1/2005-प्रशा-III(विका.)]

के. डी. सिंह, अपर सचिव

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 28th December, 2005

S.O. 1826(E).—In exercise of powers conferred by Sub-section (3) of Section 1 of the National Tax Tribunal Act, 2005 (49 of 2005), the Central Government hereby appoints the 28th day of December, 2005 as the date on which the said Act shall come into force.

[F. No. A-11012/1/2005-Admn.-III(LA)]

K. D. SINGH, Addl. Secy.

**MINISTRY OF LAW AND JUSTICE**

(Department of Legal Affairs)

**NOTIFICATION**

New Delhi, the 9th January, 2006

**G. S. R. 9(E).**—In exercise of the powers conferred by Sub-section (1) read with clause (b) of Sub-section (2) of Section 28 of the National Tax Tribunal Act, 2005 the Central Government hereby makes the following rules, namely :—

**1. Short title and commencement.**—(i) These rules may be called the National Tax Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2005;

(ii) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions :—** In these rules, unless the context otherwise requires,

(a) “employees” means the employees of the Tribunal;

(b) “officers” means the officer of the Tribunal;

(c) “Tribunal” means the National Tax Tribunal established under Section 3 of the National Tax Tribunal Act, 2005.

**3. Officers and other employees of the Tribunal.**— The nature and categories of officers and employees of the Tribunal and the scales of pay attached thereto shall be as specified in the Schedule annexed hereto.

**4. Conditions of service.**— The conditions of service of the officers and other employees of the Tribunal in the matter of pay, allowances, leave, joining time, joining time

pay, provident fund, age of superannuation, pension and retirement benefits, medical facilities and other conditions of service, shall be regulated in accordance with such rules and regulations as are, from time to time, applicable to officers and employees of the Central Government belonging to Group ‘A’ Group ‘B’, Group ‘C’ and Group ‘D’, as the case may be, and drawing the corresponding scales of pay and posted at the same station:

**SCHEDULE**

(See rule 3)

S. N.	Name of Post	Scale of pay
<b>A</b>	<b>Officers</b>	
1.	Registrar	Rs. 12,000-375-16,500
2.	Deputy Registrar	Rs. 10,000-325-15,200
3.	Assistant Registrar	Rs. 7,450-225-11,500
4.	Private Secretary	Rs. 6500-200-10,500
<b>B.</b>	<b>Other employees</b>	
5.	Personal Assistant	Rs. 5,500-175-9000
6.	Head Clerk	Rs. 5,500-175-9000
7.	Upper Division Clerk	Rs. 4,000-100-6,000
8.	Lower Division Clerk	Rs. 3,050-75-3,950-80-4,590
9.	Bench Clerk	Rs. 3,050-75-3,950-80-4,590
10.	Group D	Rs. 2,610-60-2,910-65-3,300 70-4000 Rs. 2550-55-2660-60-3200
11.	Driver	Rs. 3050-75-3950-80-4590

[F. No. A/60011/28/2005-Admn. III]

K. D. SINGH, Addl. Secy.